1	2	3
24.	Telangana	160377.71
25.	Tripura	10571.22
26	Uttar Pradesh	172469.32
27.	Uttarakhand	40087.92
28.	West Bengal	291235.20
29.	Andaman and Nicobar Islands	469.67
<b>3</b> 0.	Dadra and Nagar Haveli	0.00
31.	Daman and Diu	0.00
32.	Lakshadweep	26.39
33.	Puducherry	549.29
35.	Goa	47.13
7.	Total	3061624.85

## Rural development schemes in tribal areas of Maharashtra

†1725. SHRI SANJAY RAUT: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of various rural development schemes being implemented in various tribal areas of Maharashtra by the Central Government and the funds allocated therefor, scheme-wise;
- (b) whether the Central Government proposes to give the right of ownership to the tribal people living on forest land in rural areas of the State and if so, the details thereof; and
- (c) whether Government has decided to construct roads and other infrastructural facilities in the said areas and if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) The Ministry of Rural Development, *inter alia*, is implementing Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA), Pradhan Mantri Awaas Yojana-Gramin (PMAY-G), Pradhan Mantri Gram Sadak Yojana (PMGSY), Deendayal Antyodaya Yojana - National Rural Livelihoods Mission

<sup>†</sup>Original notice of the question was received in Hindi.

(DAY-NRLM) and Deen Dayal Upadhyaya Grameen Kaushalya Yojana (DDU-GKY) in rural areas of the country, including tribal areas of Maharashtra, through State Governments and Union Territory Administrations. MGNREGA and DDU-GKY is demand driven programme, hence, State-wise no allocation of funds are made. However, expenditure reported by the State of Maharashtra under MGNREGA during 2017-18 (as on 27.07.17) stands at ₹ 968.98 crore. For skilling of rural poor youth under DDU-GKY, ₹ 93.84 crore has been released to Maharashtra under the action plan 2016-19. The funds allocated under PMAY-G, PMGSY and DAY-NRLM during the financial year 2017-18 are ₹ 1130.19 crore, ₹ 317.00 crore and ₹ 159.03 crore, respectively.

[RAJYA SABHA]

- (b) The Ministry of Tribal Affairs administers the Schedule Tribe and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006, which is commonly known as Forest Rights Act (FRA). As per FRA and rules thereunder, responsibility of implementing of the Act lies with the States/UTs. The said Act extends to whole of India except the State of Jammu & Kashmir. As per FRA, Schedule Tribes who are residing on forest land prior to 13th December, 2005 are entitled for their forest right claim. The time limit for Other Traditional Forest Dwellers for residing on forest land prior to 13th December, 2005 is 75 years.
- (c) Ministry of Rural Development implements Pradhan Mantri Gram Sadak Yojana as a one-time special intervention to provide rural connectivity, by way of a single all-weather road, to the eligible unconnected habitations in the core network. Specific provisions have been made in the guidelines of PMGSY to provide all weather road connectivity in Tribal (Schedule-V) areas.

## **Progress of PMGSY**

1726. SHRI RAJ BABBAR: Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the progress of construction of roads under the Pradhan Mantri Gram Sadak Yojana (PMGSY) during the last three years and the current year, year-wise and Statewise; and
- (b) whether construction of roads under PMGSY has been very slow in some States as compared to other States and if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI RAM KRIPAL YADAV): (a) and (b) Rural Roads' is a State subject and the works under Pradhan Mantri Gram Sadak Yojana (PMGSY) are tendered, awarded and executed